

THE MINISTER FOR ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) The Government are not aware of any such study.

(b) Does not arise.

(c) No scientific plan is under consideration.

Regularisation of Encroachments on Forest Land

7691. SHRI CHHABIRAM ARGAL:
SHRI UTTAMRAO LAXMAN
RAO PATIL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it was recommended in the Forest Ministers Conference held on 12th May, 1989 to regularise all the encroachments on forests' land upto 24th October, 1980.

(b) if so, whether Government have taken a decision to that extent; if not what are the constraints in this regard:

(c) the names of States that have submitted proposals for settlement of all the encroachments that took place upto 31 December, 1976;

(d) the action taken in this regard, State-wise; and

(e) if not, the reasons, therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) and (b). In the Forest's Conference held on 11-12th May 1989, it was recommended that proposals for regularisation of encroachments of the earlier period in respect of which all formalities except issuance of formal order was com-

pleted, should be considered favourably for expeditious clearance. Such consideration was to be limited to those cases in which the states had identified beneficiaries prior to 1980 and demarcated the area to be allotted to them. State Governments have been requested to take follow-up action.

(c) Proposals for regularisation of encroachments that had taken place prior to enactment of Forest (Conservation) Act, 1980 have been received from Madhya Pradesh, Kerala, Karnataka and Maharashtra States.

(d) and (e). The action taken state-wise, on the proposals received is as below:—

(i) Madhya Pradesh: Essential wanting details have been sought from the State Government.

(ii) Kerala: Absolute stay has been granted by Kerala High Court against issuance or allotment of any patta in Idukki district.

(iii) Karnataka: District wise consolidated proposals have been asked for from State Government.

(iv) Maharashtra: Proposals has been received only in respect of Dhule District. Certain essential lacking details have been sought from State Government.

[*Translation*]

Service Conditions for Civilian Working in M.E.S.

7692. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state: